



**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

O.A.No.063/00059/2020

Chandigarh, this the 22<sup>nd</sup> January, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Sh. Pyare Lal, age 52 years, (PA No. 52747-L) R/o Village Kattiwala, P.O. Mandhala, Tehsil Baddi, Distt, Solan (H.P.) – 103205.

....Applicant

(BY: MR. K.B. SHARMA, ADVOCATE)

**Versus**

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. Chief of the Air Staff, Vayu Bhawan, DHQ, Post Office, R.K. Puram, New Delhi.-110011.
3. Station Commander, Air Force Station Kasauli, Distt. Solan-173204.
4. Chief Administrative Officer, Air Force Station Kasauli, Distt. Solan-173204.
5. AOC, Air Force Central Accounts Office (AFCAO) afcao Sangam Complex Subroto Park, New Delhi – 110010.
6. Principal Controller of Defence Accounts (Pension) Draupadi Ghat, Allahabad (U.P.) – 211001.

... Respondents

(BY: MR. SANJAY GOYAL, ADVOCATE)

**O R D E R(Oral)**

**SANJEEV KAUSHIK, MEMBER (J):**

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to release



Gratuity, Commuted Value of pension and pension etc., which became due to him on acceptance of his notice of VRS by the respondents.

2. Heard.
3. Learned counsel submitted that the applicant submitted a notice for retirement under Voluntary Retirement Scheme, which was accepted and he was allowed to retire on 28.02.2017. He contended that his retiral benefits like GPF, gratuity etc. have been withheld. In reply to representation and legal notice served upon by the applicant, the respondents replied vide letter dated 17.12.2019 (Annexure A-18) that due to various observations at various level from audit agencies, his retiral dues could not be released. Learned counsel contends that even after retirement of three years his retiral benefits have not been released. He, therefore, prayed that the respondents be directed to release the relevant benefit within a stipulated period.
4. Issue notice to the respondents.
5. At this stage, Mr. Sanjay Goyal, Sr. CGSC, accepts notice.
6. In view of the fact that the respondents themselves have stated in reply to legal notice that the benefits were



never denied and these are pending due to audit verification, I deem it appropriate to dispose of the O.A., with a direction to the Competent Authority amongst the respondents to expedite the matter and release the admissible retiral benefits, to the applicant, if there is no legal impediment in release thereof, within period of two months from the date of receipt of a copy of this order, otherwise a reasoned and speaking order be passed.

Ordered accordingly. No costs.

**(Sanjeev Kaushik)  
Member (J)**

Place: Chandigarh

Dated: 22.01.2020

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